

(b) Bombay (with relay facilities to Poona), Srinagar, Madras, Calcutta and Lucknow (with relay facilities to Kanpur).

(c) Bombay and Srinagar are expected to be commissioned before the end of 1972 and the other stations are scheduled to be commissioned in 1973-74.

(d) The range of Delhi TV Centre has already been extended from 40 kms. to 60 kms. It will be extended further to about 100 kms. when the new mast (200 metres high) at top to N.D.M.C building is ready. A proposal to extend its service to certain areas of U.P. and Haryana. Steps by setting up a relay transmitter at Mussorie is under consideration.

#### CRITICISMS ABOUT CORRUPTION IN WEST BENGAL POLICE

857. SHRI KALYAN ROY: Will the Minister of HOME AFFAIRS/

गृह मंत्री be pleased to state:

(a) whether Government's attention has been drawn to the serious criticism against corruption in West Bengal Police particularly in Murshidabad district as reported in an article in the Jugantar daily of Calcutta, dated 12th September, 1971;

(b) whether Government have probed into each of these allegations;

(c) if so, when and the results of the investigations;

(d) if not, the reasons therefore; and

(e) whether Government propose to inquire into all the allegations and take steps against the guilty officers?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय में उपमंत्री (SHRI

F. H. MOHSIN): (a) to (e) Yes, Sir. According to the information furnished by the Government of West Bengal, the State Government had received certain complaints about the police in the district of Murshidabad though these were not identical with those mentioned in the article referred to. The inquiry into these complaints was entrusted to the Commissioner, Presidency Division,

who has submitted his report. The Government have accepted the findings contained in his report. Necessary action in terms of the findings, is being taken.

#### VIOLENT CLASHES BETWEEN PRISONERS AND JAIL GUARDS IN WEST BENGAL

858. SHRI PRANAB KUMAR MUKHERJEE: Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state:

(a) the total number of clashes between prisoners and jail guards which have taken place in West Bengal during the last four months;

(b) whether any investigation into the causes of such clashes has taken place;

(c) if so, what are the salient observations of the investigating body; and

(d) whether Government have taken any remedial measures so far to prevent the future occurrence of such clashes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME

AFFAIRS/ गृह मंत्रालय में राज्य मंत्री (SHRI RAM NIWAS MIRDHA): (a) According to the information furnished by the Government of West Bengal, the following two clashes between prisoners and jail guards have taken place in West Bengal during the four month period from 1st July to 31st October, 1971:—

(i) In Alipore special Jail on 11-7-71.  
(ii) In An Asansol Special Jail on 4/5-8-71.

(b) An enquiry into the incident at the Alipore Special Jail was held by the Deputy Inspector General of Prisons (Security).

The State Government have appointed a Judge of the Calcutta High Court to inquire into the incident in the Asansol Special Jail.

(c) In respect of the Alipore Special Jail incident, the inquiry revealed that the incident was planned out in advance by the extremist prisoners held in the jail, with a view

to effecting their escape. The attack by the prisoners which was made all of a sudden was not anticipated by the jail staff; firing had to be resorted to by them to control the rioting prisoners.

In regard to the Asansol incident the findings of the inquiry are awaited.

(d) The following are among the measures taken to prevent the occurrence of such clashes in future: —

(i) all concerned officers in the jails have been asked to be extremely vigilant;

(ii) thorough search of cells, wards, persons and belongings of the prisoners has been ordered, so as to prevent any clandestine acquisition of small arms and other prohibited or lethal articles, which may be used in their attempts to assault the jail staff and escape;

(iii) Prisoners who are likely to become violent or resort to violence are being kept in small numbers so as to prevent them from getting together in sizeable numbers and organising any attack on the jail staff;

(iv) Heights of the perimeter walls are being raised in many jails, and other weak points in the construction of jail buildings are being strengthened; and

(v) The jail staff have been advised to be correct in their attitude to the prisoners and cautioned against giving any provocation to them.

**ARREST OF A C.P. (M) OFFICIAL IN WEST BENGAL**

859. SHRI KALYAN ROY: Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state:

(a) whether Government's attention has been drawn to the arrest of Shri Ramen Sen, Cashier-Accountant of the Communist Party (Marxist), West Bengal, along with a large amount of money in July, 1971;

(b) whether Government propose to investigate the matter; and

(c) if the reply to part (b) above be in the negative, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/

गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHSIN): (a), (b) and (c) According to the information furnished by the Government of West Bengal, one Wazul Haque was arrested on 21st July 1971, with a cash of Rs. 24,190 etc. in his possession. The arrested person made a statement to the police that his real name was Ramen Sen and that he was the Accountant/ Cashier of the CPI(M) West Bengal State Committee. A report lodged by the General Secretary of the West Bengal State Committee of the CPM alleging *inter alia* that Rame Sen had misappropriated certain sum of money had been registered and a case under section 408 IPC (Criminal Breach of Trust) is under investigation.

**ARREST OF CUSTODIAN AND MANAGER OF UNITED COMMERCIAL BANK FOR VIOLATION OF FOREIGN EXCHANGE**

860. SHRI KALYAN ROY:

SHRI VITHAL GADGIL:

SHRI A. G. KULKARNI:

SHRI B. S. SAVNEKAR:

SHRIMATI VIMAL PUNJAB DESHMUKH:

SHRI BHUPESH GUPTA:

Will the PRIME MINISTER/ प्रधान

मंत्री be pleased to refer to the answer given to the Starred Question No. 382 in the Rajya Sabha on the 5th August, 1971 and state:

(a) whether it is a fact that Shri R. B. Shah, Custodian and Shri B. L. Purohit, General Manager, United Commercial Bank, Calcutta, were recently arrested for alleged violation of the Foreign Exchange Regulation Act;

(b) if so, what are the specific charges against the accused; and

(b) whether they have been since then suspended or discharged from service of the Bank and whether all perquisites have been withdrawn from them and if not, the reasons therefor?